

हीरो हाउसिंग फाइनेंस लिमिटेड
पंजी. कार्यालय : 09, कम्युनिटी सेंटर, बसंत लोक, बसंत विहार, नई दिल्ली-110059
शाखा कार्यालय : 27, कम्युनिटी सेंटर, बसंत लोक, बसंत विहार, नई दिल्ली-110057

MARUTI SUZUKI
मारुति सुजुकी इंडिया लिमिटेड
CIN: L34103DL1981PLC011375
पंजी. कार्यालय : प्लॉट नं. 1, नेहरू नगरी रोड, बसंत लोक, नई दिल्ली-110070

यू.पी. को-आपरेटिव शुगर फैक्ट्रीज फेडरेशन लि.,
बाजौता डिस्ट्रिक्ट यूनियन, बाजौता सहकारपुर
ई-निविदा सूचना
इस आसवनी द्वारा आसवनी बायोक्मोस्टर यार्ड में उपलब्ध लूज बायोक्मोस्टर जहाँ है जैसी है के आधार पर बिक्री करने हेतु अनुमति / ब्याज कर में पंजीकृत फर्मों से ई-टेंडर के माध्यम से

कनारा बैंक Canara Bank
कनका सूचना [धारा 13(4)] (अचल सम्पत्ति के लिये)
जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) के अंतर्गत केनरा बैंक, फरीदाबाद रोड, 21वीं शाखा, डीएसए 45, 46, सेक्टर, 21वीं, शॉपिंग कॉम्प्लेक्स, फरीदाबाद के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) निगमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना लिथि 19.7.2019 जारी की है।

OSBI
सर्वसमय माध्यम, कॉम्प्यूटरी सेंटर, तीसरी मंजिल, बसंत लोक, बसंत विहार, नई दिल्ली - 400005
आसवनी में: SBI/AC/2023-24/003 दिनांक: 17.08.2023
GeM लिंक आईडी: GEM/2023/B/3838738

संजीव डोंबर
कार्यकारी उप-अध्यक्ष एवं कंपनी सचिव
F3788
मारुति सुजुकी इंडिया लिमिटेड के लिये
पंजी. कार्यालय : प्लॉट नं. 1, नेहरू नगरी रोड, बसंत लोक, नई दिल्ली-110070

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा
धारा 82Cr.PC देखिये
मेरे सम्बन्ध परिवार का नाम है कि अभियुक्त रहस्य पुत्र शोकर अली, निवासी बुधुगी, एच-ब्लॉक, शाह आलम बंद रोड, जहांगीरपुरी, दिल्ली ने केस प्रथम सूचना रिपोर्ट संख्या 251/2022 धारा 379/411/34 आईपीसी पुलिस थाना महेंद्र पार्क, दिल्ली के अधीन दण्डनीय अपराध किया है।

अचल सम्पत्ति का विवरण
श्रीमती मोनिका नारी, पत्नी श्री तरुण विरमानो के नाम में एच. नं. 2/एच/84/रीअर बसंत भाग (उत्तर-पूर्व), ब्लॉक ए, एच.एच. 2, पंचसटी, फरीदाबाद, हरियाणा, माप 166.75 वर्ग मीटर का खुदाईरूप।
वर्ल्ड कनेक्ट इंपेक्स प्राइवेट लिमिटेड के अध्यायताओं के ध्यानार्थ

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा (धारा 82 Cr.P.C. देखिए)
मेरे सम्बन्ध परिवार का नाम है कि अभियुक्त योगेश भाटिया, पुत्र. प्रवीण भाटिया, पता: मकान नं. 1-14, कीर्ति नगर, ए-12, डीए, ने FIR 270/2019 dated 31.12.2019 U/s 420/468/467/406/120B IPC थाना आई.पी.स्टेट, दिल्ली के अधीन दण्डनीय अपराध किया है।

AMBIT FINVEST PRIVATE LIMITED
भार रहित चल संपत्तियों की बिक्री के लिए नीलामी सह विक्री सूचना
एतद्वारा सामान्य रूप से जनता को और विशेष रूप से उपचारकर्ता एवं सह-उपचारकर्ता (जिन कि नीचे परिभाषित किया गया है) को नोटिस दिया जाता है कि जिस समय मेरास एंजिंट फिनेस्टर प्रा. लिमिटेड ने संपत्तियों अधिनियम, 2002 के तहत सुरक्षित संपत्ति पर कब्जा कर लिया था, उस समय चल संपत्ति/सामान सुरक्षित संपत्ति में पड़े थे, हालांकि पर्याप्त समय बीत जाने के बावजूद कोई भी सुरक्षित संपत्ति में पड़े उक्त सामान पर कब्जा का दावा करने नहीं आया।

इसलिए इसके द्वारा उद्घोषणा की जाती है कि प्रथम सूचना रिपोर्ट संख्या 251/2022 धारा 379/411/34 आईपीसी पुलिस थाना महेंद्र पार्क, दिल्ली के अभियुक्त रहस्य से अपेक्षा की जाती है कि वह इस न्यायालय के सम्बन्ध (या मेरे सम्बन्ध) उक्त परिवार का उत्तर देने के लिए दिनांक 11.01.2024 को या उससे पहले हाजिर हों।

प्रथम ए सार्वजनिक उद्घोषणा
(आरटीआई अधिनियम के अन्तर्गत)
अचल सम्पत्ति का विवरण
श्रीमती मोनिका नारी, पत्नी श्री तरुण विरमानो के नाम में एच. नं. 2/एच/84/रीअर बसंत भाग (उत्तर-पूर्व), ब्लॉक ए, एच.एच. 2, पंचसटी, फरीदाबाद, हरियाणा, माप 166.75 वर्ग मीटर का खुदाईरूप।

उपरोक्त पावर ट्रांसमिशन कारपोरेशन लि0 ई-निविदा आमंत्रण सूचना अनुबंधी कार्यदायी संस्थाओं / फर्मों से विद्युत 400 के.वी. उपकेन्द्र खण्ड, जौली रोड, मुजफ्फरनगर के अन्तर्गत निम्न कार्य/आपूर्ति हेतु ई-निविदायें ई-पोर्टल etender.up.nic.in पर दो भागों में निविदा खोलने की दिनांक 04.08.2023 को 12.00 बजे तक आमंत्रित की जाती है।

अधिक सहायता के लिए, कृपया बेझिझक हमारे ग्राहक श्री विजय शर्मा, वरिष्ठ प्रबंधक, मोबाइल नंबर 9887871631 और श्री पीयूष कुलश्रेष्ठ, क्लरक कलेक्शन मैनेजर, मोबाइल नंबर 9930444316 ईमेल आईडी-ccy@sanreshst@ambit.co., एंजिंट फिनेस्टर प्राइवेट लिमिटेड और श्री संदीप कुमार, सहायक प्रबंधक, मोबाइल नंबर 7053016294, ईमेल आईडी-SanDeepkumar.k@ambit.co से संपर्क करें।

एआरटी हाउसिंग फाइनेंस (इंडिया) लिमिटेड
आरटी हाउसिंग फाइनेंस (इंडिया) लिमिटेड, (सीआरडीएन सं. [U65999DL2013PLC255432] के अधीन) अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रवर्तन शक्तियों का प्रयोग कर प्रत्येक खाते के सामने उल्लिखित विधि पर नाम नोटिस जारी किया गया, जिसमें संबंधित उपचारकर्ता को नोटिस(नोटिस) की तारीख से / उक्त नोटिस(नोटिस) की प्राप्ति की तारीख से 60 दिनों के भीतर प्रत्येक खाते के सामने उल्लिखित राशि चुकाने के लिए कहा गया।

Table with 4 columns: क्र.सं., ऋणियों/सह-ऋणियों के नाम, अचल सम्पत्तियों का विवरण, मांग सूचना दिनांक, बकाया राशि

उपरोक्त पावर ट्रांसमिशन कारपोरेशन लि0 ई-निविदा आमंत्रण सूचना अनुबंधी कार्यदायी संस्थाओं / फर्मों से विद्युत 400 के.वी. उपकेन्द्र खण्ड, जौली रोड, मुजफ्फरनगर के अन्तर्गत निम्न कार्य/आपूर्ति हेतु ई-निविदायें ई-पोर्टल etender.up.nic.in पर दो भागों में निविदा खोलने की दिनांक 04.08.2023 को 12.00 बजे तक आमंत्रित की जाती है।

ऋण वसूली न्यायाधिकरण-1, दिल्ली
चर्चत ताल, जौन ताला विभाजन संसद मार्ग, नई दिल्ली-110001
ओ ए. नं. 8642 / 2018
बैंक ऑफ इंडिया
बृहन्ना सिंह
सेवा में:
(1) विरेंद्र सिंह, सी.1, कमरा नं. 13, मुनिरका, दिल्ली-110067, और 274ए, ब्लॉक बी, सेक्टर-19, मोहाड़ा

डीएमआई हाउसिंग फाइनेंस प्राइवेट लिमिटेड
पंजीकृत कार्यालय: एमएमएस बिल्डिंग, तुलसी ताल, 9-10, बहादुर शाह जफर मार्ग, नई दिल्ली-110002,
फोन: +91 11 41204444 E:+91 11 41204000
[www.dmihousingfinance.in] U65923DL2011PTC216373
[नियम 8(1) देखें] कनका सूचना [अचल सम्पत्तियों हेतु]

प्ररूप संख्या आईएनसी-26
[कमानी नियम, 2014 के नियम 30 के अन्तर्गत]
उच्च सरकारी, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के सम्बन्ध
कोणी अधिनियम, 2013 की धारा 13 की उपधारा (4) के अन्तर्गत (नियम) नियम, 2014 के नियम 30 (6) (ए) के अन्तर्गत
अपिना फार्मास्यूटिकल प्राइवेट लिमिटेड
(CIN: U24290DL2021PTC391383)

CSB Bank PUBLIC NOTICE ON AUCTION OF AUCTIONED GOLD ORNAMENTS
The borrower/s in specific and interested bidders, in general, are hereby informed that on account of non-repayment of the Bank's dues by the borrower/s under despite the payment notice and recall/notification notice issued by the Bank, the gold ornaments pledged with the bank as security by the respective borrower/s for the loans availed by them will be sold in public auction on 'as is where is' and 'non-recourse' basis through e-auction portal.

पत्नर की मालिकानी की स्थिति के कारण, श्री मंगलानी को भीडितो को-ऑपरेटिव के ऋण में से कर उलटव हेतु विद्युत ब्याज-रुप में सौंपी अधिकांश / पात्रमण- 'सिको वैकेकर' एप्लीकेशन / सोफ्टवेयर डाउनलोड करने, यूपीएस माले की सूचनाओं की अगली तारीख के 'मोटिव आईडी' और 'पासवर्ड' रजिस्ट्रार/रिक्तरी ऑफिसर-11 द्वारा प्राप्त किये जायेंगे, रिक्तरी ऑफिसर-11, सामाजिक सूचना शीट के अंतर्गत DRT ऑफिसर/के पीएल अर्थात् 'drf.gov.in' के अधिकारिक तथि से एक दिन पहले उपलब्ध होगी।

Table with 4 columns: क्र.सं., ऋणियों/सह-ऋणियों के नाम, अचल सम्पत्तियों का विवरण, मांग सूचना दिनांक, बकाया राशि

अचल सम्पत्ति की ई-नीलामी हेतु बिक्री सूचना
वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित।

चोलामंडलम इन्वेस्टमेंट एण्ड फायनंस कम्पनी लिमिटेड
कम्पैट कार्यालय: चोला अट्रैट, सी 54 एच 55, एनपी-4, चिकु वी का इंटरिअर एस्टेट, निम्बो, चेन्नई-600032
शाखा कार्यालय: प्लॉट नंबर 5, पद्म प्लाजा, एच-1 एच 2, सुदीप ताल, सेक्टर-16 वी, आवास विकास कालोनी, सिकंदरा योजना, उत्तर प्रदेश-282007
कनका सूचना (नियम 8(1) के तहत)
जबकि, अधोहस्ताक्षरी ने मेरास चोलामंडलम इन्वेस्टमेंट एण्ड फायनंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्थियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002, इस्तेमाल आम अधिनियम कहा गया है, के अधीन और प्रतिभूति हित प्रवर्तन निगमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत शक्तियों का प्रयोग करते हुए मांग सूचना (सी) में वर्णित संपत्तियों को जारी की है, जिसमें कर्जदार, जिन्हें कर्जा कालम (सी) में निवेशित किए गए हैं, से कालम (डी) में निवेशित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई है।

दिकूर्माचल नगर सहकारी बैंक लिमिटेड
शाखा: गुरुमण्डल आश्रम, मायापुर, हरिद्वार (उत्तराखण्ड)-249041
फोन नं 01334.223331, ई-मेल : haridwar@kurmanchalbank.com
'परिशिष्ट IV-A (8 (6) नियम के तहत)'
वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित।

Table with 4 columns: क्र.सं., ऋणियों/सह-ऋणियों के नाम, अचल सम्पत्तियों का विवरण, मांग सूचना दिनांक, बकाया राशि

अचल सम्पत्ति की ई-नीलामी हेतु बिक्री सूचना
वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम 2002 के तहत अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधान के साथ पठित।

FINANCIAL EXPRESS

FORM-3 [See Regulation - 15(1)(a)] / 16(3) DEBITS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2) 1st Floor, SCO 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)

PUNJAB NATIONAL BANK Vs. M/S CHIRAG DEPARTMENTAL STORE To, (1) M/s Chirag Departmental Store, M/s Chirag Departmental Store A Proprietorship Concern Having its office at Labour Chowk, Near HDFC Bank, Village Tigoan, District Faridabad-121101, Haryana Through Its Proprietor Smt. Indu Bhati, Pan No. - BKZPB5823J Faridabad Haryana

SUMMONS WHEREAS, OA/806/2022 was listed before Hon'ble Presiding Officer/Registrar on 10-08-2023. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 40,64,892.86 (application along with copies of documents etc. annexed).

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 40,64,892.86 (application along with copies of documents etc. annexed).

Signature of the officer Authorised to issue summons

pnb Housing Finance Limited Ghar Ki Baat Regd. Office: 9th Floor Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001 Ph.: 011-23445200, Website: www.pnbhousing.com CIN No.: L65922DL1988PLC033856

NOTICE FOR SHIFTING OF PREMISES TO WHOMSOEVER IT MAY CONCERN This is the notice to the General Public that we are shifting this office premises on or before dated 19th December 2023. CURRENT ADDRESS S-8, Green Park Extn, Uphar Cinema Complex, New Delhi-110016 NEW ADDRESS (POST SHIFTING) S-17, Second Floor, Green Park Extn, New Delhi- 110016 Sd/-, Authorised Officer, PNB HOUSING FINANCE LIMITED

MARUTI SUZUKI INDIA LIMITED CIN: L34103DL1981PLC011375 Regd. Off.: Plot No. 1, Nelson Mandela Road, Vasant Kunj, New Delhi-110070 Ph.: +91 (11) 46781000, Fax: +91 (11) 46159275 www.marutisuzuki.com, investor@maruti.co.in

GENERAL NOTICE Notice is hereby given pursuant to Section 201 clause (b) of sub-section (2) of the Companies Act, 2013 ("Act") to the members of the Company, that the Company intends to make an application to the Central Government for its approval under Section 196, Schedule V and other applicable provisions, if any, of the Act for the appointment of Mr. Yukihiko Yamashita as Whole-time Director designated as Joint Managing Director (Engineering and Quality Assurance) with effect from 01st August, 2023 for a period of three years at a remuneration and terms and conditions as approved by the Shareholders wide resolution passed at the Annual General Meeting held on 29th August, 2023.

For Maruti Suzuki India Limited Sanjeev Grover Executive Vice President & Company Secretary F3788 Date: September 18, 2023

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS and WORLD CONNECT IMPEX PRIVATE LIMITED. Rows include Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional, Address and e-mail of the interim resolution professional, Address and e-mail to be used for correspondence, Last date for submission of claims, Classes of creditors, Names of Insolvency Professionals, Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the WORLD CONNECT IMPEX PRIVATE LIMITED on 14/09/2023.

The creditors of WORLD CONNECT IMPEX PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28/09/2023 to the interim resolution professional at the address mentioned against entry No. 9.

POSSESSION NOTICE (For Movable/Immovable Property) [Under Rules 8(1)] Whereas, the undersigned being the Authorized Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrower as given below to repay the amount mentioned below within 60 days from the receipt of the said notice.

Table with 5 columns: Sl. No., Name of the Borrower, Description of the Immovable Property, Date of Demand Notice, Date of Possession Notice, Outstanding Amount. Row 1: Branch-1 E Partapur Borrower, M/s Electra Electricals India Pvt Ltd and Guarantor: Sh. Nitesh Gupta S/o Sh. Vinod Chand Gupta, Smt. Sakshi Gupta W/o Sh. Nitesh Gupta, Smt. Savita Gupta W/o Sh. Vinod Chand Gupta.

Date: 18.09.2023 Place: Meerut Authorised Officer

L&T Finance Limited Registered Office: 15th Floor, PS Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North. CIN No.: U65910WB1993FLC068010 Branch office: Gurgaon

POSSESSION NOTICE [Rule-8(1)] Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, (LTF) w.e.f. 12th April, 2021) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

Table with 4 columns: Loan Account Number, Borrower's/Co-borrower's & Guarantors Name, Description of the Mortgaged Properties, Demand Notice (Date, Outstanding Amount, etc.), Date and Type of Possession Taken. Row 1: DELHL19000 09B & DELHL19000 173, Pradeep Saroha, Raghubir Singh Saroha, Sanjeeta Saroha, Schedule - I, All the piece and parcel of the Property Address Unit No. R032A00002 / Flat No. 0002 in Tower A, Ground Floor Admeasuring 1945 Sq.ft., Situated At Supertech Aravilla Sector -79, Gurgaon Haryana India 122006.

Date: 19.09.2023 Place: Gurgaon Sd/- Authorised Officer For L&T FINANCE LIMITED

CAN FIN HOMES LTD DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019 Ph.: 011-26435815, 2643023, 011-26487529, 7625079108 Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

APPENDIX-IV-A [See proviso to rule 9(1)] Sale notice for sale of immovable properties E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property) Whereas, The undersigned being the authorized officer of the Canara Bank, Faridabad Sec-21 C Branch, DSS 45 46, Sec 21 C, Shopping Complex, Faridabad under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19/07/2019 Calling upon the Borrower(s) M/s K.S. Traders through its Proprietor Mrs. Pooja Verma, and Guarantor(s)/Mortgagor(s) Monika Rani w/o Sh. Tarun Virmani, Tarun Virmani s/o Ashok Kumar Virmani & Sachin Virmani s/o Mr. Ashok Kumar, to repay the amount mentioned in the notice being Rs. 49,70,986/- (Rupees Forty Nine Lakh Seventy Thousand Nine Hundred Eighty Six Only) as on 30/06/2019 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 01/07/2019.

Date: 18.09.2023 Place: New Delhi Authorised Officer, Can Fin Homes Ltd.

DSS 45-46, Sector 21C Market Faridabad, Haryana - 121003

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property) Whereas, The undersigned being the authorized officer of the Canara Bank, Faridabad Sec-21 C Branch, DSS 45 46, Sec 21 C, Shopping Complex, Faridabad under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19/07/2019 Calling upon the Borrower(s) M/s K.S. Traders through its Proprietor Mrs. Pooja Verma, and Guarantor(s)/Mortgagor(s) Monika Rani w/o Sh. Tarun Virmani, Tarun Virmani s/o Ashok Kumar Virmani & Sachin Virmani s/o Mr. Ashok Kumar, to repay the amount mentioned in the notice being Rs. 49,70,986/- (Rupees Forty Nine Lakh Seventy Thousand Nine Hundred Eighty Six Only) as on 30/06/2019 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 01/07/2019.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property) UREM of H. No 2/H/84/Rear Mid Portion (North East), Block H, NH 2 NIT Faridabad, Haryana Measuring 166.75 sq. yards in the name of Smt. Monika Rani w/o Sh. Tarun Virmani. Bounded: By North : House No. 2-H/84 (of the Part), By South : House No. 2-H/84 (of the Part), By East : Road, By West : House No. 2-H/84 (of the Part).

Date: 19-09-2023 Place: Faridabad Authorised Officer, Canara Bank

AMBIT FINVEST PRIVATE LIMITED Corporate Office: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093 AUCTION CUM SALE NOTICE FOR SALE OF UNENCUMBERED MOVABLE ASSETS Notice is hereby given to the public in general and in particular to the Borrower and Co-Borrower (as defined below) that at the time when M/s Ambit Finvest Pvt. Ltd took possession of the secured asset under the SARFAESI Act, 2002, movable properties/goods were lying at Secured Asset, however despite passage of sufficient time no one has turned to claim possession of said goods lying at the secured asset. That by present notice 10 day's time / opportunity is given to the borrowers / co-borrowers and general public, to remove goods / movable properties, upon showing valid ownership, lying at property bearing No. Residential plot area measuring 50 Sq. Yds., i.e. 1.41.80 Sq. Mtrs., Part of Khaska No. 13/20, Street 2A, 42 Block, Situated in The Area Of Village Kamalpur Khaza, Burari, Known as Chandan Vihar, West Sant Nagar, Burari, Delhi-110084, also movable properties / goods lying at secured asset would be sold by way of auction / open bidding on 29-09-2023 "As Is Where Is", "As Is What Is", "Whatever There Is" basis on 29-09-2023 (Between 11 p.m. to 04 p.m.) for recovery of INR - 33,09,951/- (Rupees Thirty Three Lacs Nine Thousand Nine Hundred Fifty One only as on 15-09-2023) together with further interest and other charges thereon till date of actual payment due to the Secured Creditor from Radha Krishan Acharya & Ms. Kavita Acharya ("Borrower" and "Co-Borrower").

SCHEDULE Name of the borrower: Radha Krishan Acharya & Ms. Kavita Acharya R/o Khaska No. 13/20, Sant Nagar, Burari Chandan Vihar, Gali No. 2, Civil Lines, New Delhi-110084 Description of property: Unencumbered Movable Goods lying at property Khaska No. 13/20, Sant Nagar, Burari Chandan Vihar, Gali No. 2, Civil Lines, New Delhi-110084

DCM SHRIRAM INDUSTRIES LIMITED CIN : L74899DL1989PLC035140 Regd. Office : 5th Floor, Kancheenjunga Building, 18 Barakhamba Road, New Delhi - 110001 Tel.: 011-43745000, E-mail: dsl@dcmstr.com, Website: www.dcmstr.com

NOTICE Transfer of Equity Shares in the Company to Investor Education and Protection Fund (IEPF) Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), the Company is mandated to transfer the Interim Dividend for the Financial Year 2016-17, which remained unclaimed for a period of seven years, to the IEPF Authority. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF may note that the Company would be issuing duplicate share certificate(s) in lieu of the original held by them, to convert it into DEMAT form and transfer in favour of IEPF.

The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF. In case the Company does not receive any communication from the concerned shareholders by 20th December, 2023, the Company with a view to comply with the requirements of the Rules, will transfer the dividend to the IEPF by the due date as per procedure stipulated in the Rules. The corresponding shares on which dividend is unclaimed for seven consecutive years shall also be transferred without any further notice.

For DCM SHRIRAM INDUSTRIES LIMITED Sd/- Y.D. Gupta Company Secretary & Compliance Officer FCS: 3405 Date: 18.09.2023

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IDBI BANK IDBI BANK LTD Janakpuri Branch, New Delhi

NOTICE FOR BREAK OPEN OF LOCKER This is to inform you that the locker holders of our Janakpuri Branch relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the Terms and conditions agreed to by the locker holder, the bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on 17th December 2023 by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears / other charges etc.

Table with 5 columns: No., Branch Name, Locker No., Due from, Name and Address. Row 1: 1, Janakpuri Branch, S3/182, 01-04-2020, Mrs. Jaspreet Kaur Sawhney, WZ-3055, Lane No. 17, Shiv Nagar, West Delhi, , N.Pin Code-110058

Date: 19.09.2023 Place: New Delhi Sd/- Authorised Signatory IDBI Bank Ltd., Janakpuri Branch

ART HOUSING FINANCE (INDIA) LIMITED (Formerly known as ART Affordable Housing Finance (India) Limited) Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034 Branch Office: 48, Udyog Vihar Phase 4, Gurugram, Haryana 122015

APPENDIX-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property) Whereas, The undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED (CIN No. U65999DL2013PLC255432) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

Table with 5 columns: S. No., Loan agreement No./ Name of the Borrower/ Co-Borrower/Guarantor, Demand Notice Date & Amount, Date of symbolic possession taken, Description of the properties mortgaged. Row 1: LNFBD02717-180003177 For Rs. 27,19,683/-, 07.07.2023, 14.09.2023, PROPERTY NO 3633 PLOT NO 4 MIN EAST MEASURING 150 SQ YDS OUT OF KHASRA NO 24 KILA NO 21114-4, MUST NO 27, KILA NO 1/1(0)-6, MUST NO 24 KILA NO 20/27 MIN SOUTH (0-18) SITUATED AT VILLAGE GAUPUR TENSIL & DISTT FARIDABAD HARYANA WHICH IS BOUNDED AS UNDER

DATE : 14.09.2023 PLACE: HARYANA AUTHORIZED OFFICER ART HOUSING FINANCE (INDIA) LIMITED

MOTHERSON TECHNOLOGY SERVICES LIMITED (Formerly known as MothersonSumi INIotech & Designs Limited) Regd. Office: 2nd Floor, F-7, Block B-1, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi - 110044 Tel No. : +91-120-4365555 Website: www.motherson.com, e-mail: info.mts@motherson.com CIN: U67120DL1985PLC020695

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 38th Annual General Meeting (AGM) of the members of Motherson Technology Services Limited will be held at shorter notice on Thursday, September 28, 2023 at 12.00 Noon through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the ordinary and special business as set out in the notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder.

In view of the massive outbreak of the COVID-19 pandemic, social distancing norms to be followed and pursuant to General Circular No. 20/2020 dated 5th May, 2020 issued by the Ministry of Corporate Affairs ("MCA") read together with MCA General Circular Nos. 14 & 17/2020 dated 8th April, 2020 and 13th April, 2020 respectively and MCA General Circular No. 10/2022 dated 28th December, 2022 ("MCA Circulars"), allowed Companies to hold AGM through Video Conferencing (VC) or Other Audio Visual Means (OAVM). Hence, in compliance with these Circulars, the AGM of the Company will be conducted through VC/OAVM.

The procedure to join the meeting through VC/OAVM is provided in the notice of AGM. Also, in terms of the aforesaid Circulars, the annual report and notice are being sent only in electronic form to those shareholders whose email address are registered with the Company or with their depository participants. The dispatch of notice of AGM and Annual Report 2022-23 through email has been completed on Thursday, September 14, 2023. Requirement of sending physical copies of the Notice of the AGM alongwith Annual Report for the Financial Year 2022-23 has been dispensed with in terms of the Circulars. Notice of AGM along with Annual Report 2022-23 are also available on website of the Company www.motherson.com.

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM.

For Motherson Technology Services Limited (formerly MothersonSumi INIotech & Designs Limited) Sd/- Lata Umnikrishnan Director DIN: 08391470

TATA CAPITAL HOUSING FINANCE LTD Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Park, Mumbai-400013, CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with 5 columns: Loan Account No., Name of Obligor(s)/Legal Heir(s)/Legal Representative(s), Amount as per Demand Notice, Date of Possession. Row 1: TCHHF 039900 010006 & 7169 & TCHHF 035000 010000 & 7590, Mr. Kala Ram Dhingra (as Borrower) and Mr. Aakash Dhingra, Mrs. Kavita Dhingra and Dhingra Associates Through its Proprietor (as Co-Borrower), Rs. 26,32,860/- (Rupees Twenty Six Lakh Thirty Two Thousand Eight Hundred Sixty Only) under the loan account TCHHF039900100067169 and Rs. 1,97,87,252/- (Rupees One Crore Ninety Seven Lakh Eighty Seven Thousand Two Hundred Fifty Two Only) under the loan account No TCHHF035000100007590 by you, totaling to Rs. 2,24,20,112/- (Rupees Two Crore Twenty Four Lakh Twenty Thousand One Hundred Twelve Only), outstanding as on 05.04.2023

Description of Secured Assets/Immovable Properties: All that piece & parcels of Entire Builtup Second Floor (Without Roof Rights) of Residential House bearing No. 92, Admeasuring 155.50 Sq. Mtrs., With freehold proportionate rights in the land beneath, Situated at Shakti Vihar, Pitampura, Near Rashmi Apartments, Saraswati Vihar, North-West Delhi, New Delhi - 110001, with all common amenities mentioned in Sale Deed/ House No. 92 bounded as: East - House No. 93, West - House No. 91, North - Service Lane, South - Road.

Date: 19/09/2023 Place: New Delhi Sd/- Authorised Officer For Tata Capital Housing Finance Limited